

[Shri M. R. Krishna]
given on the 24th November, 1970 to
Unstarred Question No. 2086 by Shri G. C.
Dixit regarding applications for licences from
Madhya Pradesh. [Placed in Library. See
No. LT-4598/70]

12-41 hrs.

COMMITTEE ON PETITIONS
MINUTES

SHRI SRADHAKAR SUPAKAR
(Sambalpur) : I beg to lay on the Table
Minutes of the Sixty-seventh to Seventy-fifth
sittings of the Committee on Petitions.

COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND SCHEDULED
TRIBES

MINUTES

SHRI BASUMATARI (Kokrajhar) : I
beg to lay on the Table Minutes of the
Twenty-first to Thirty-third and Thirty-fifth
to Thirty-ninth sittings of the Committee on
the Welfare of Scheduled Castes and
Scheduled Tribes held during the year
1970.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following messages received from the
Secretary of Rajya Sabha :—

- (i) 'I am directed to inform the Lok
Sabha that the Rajya Sabha, at
its sitting held on the 15th Decem-
ber, 1970, has passed the enclosed
motion referring the Code of
Criminal Procedure Bill, 1970, to
a Joint Committee of the Houses
and to request that the concurrence
of the Lok Sabha in the said
motion and the names of the
Members of the Lok Sabha to be
appointed to the said Joint

Committee may be communicated
to this House.

MOTION

"That the Bill to consolidate and
amend the law relating to
criminal procedure be referred to
a Joint Committee of the Houses
consisting of 45 members ; 15
members from this house, name-
ly :—

1. Shri Akbar Ali Khan
2. Shri G. R. Patil.
3. Shri Sinam Krishan Mohan
Singh
4. Shri Syed Hussain
5. Shri Rattan Lal Jain
6. Shri K. P. Mallikarjunudu
7. Shri Suresh J. Desai
8. Shri Shyam Lal Yadav
9. Dr. B. N. Antani
10. Shri Mulka Govinda Reddy
11. Shri Suraj Prasad
12. Shri Hamid Ali Schamnad
13. Shri A. D. Mani
14. Shri M. P. Shukla
15. Shri Ram Niwas Mirdha

and 30 members from the Lok
Sabha ;

that in order to constitute a
meeting of the Joint Committee the
quorum shall be one third of the
total number of members of the
Joint Committee ;

that in other respects, the
Rules of Procedure of this House
relating to Select Committee shall

apply with such variations and modifications as the Chairman may make ;

• that the Committee shall make a report to this House by the first day of the last week of the Seventy-seventh Session of the Rajya Sabha ;

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of Members to be appointed by the Lok Sabha to the Joint Committee.”

(ii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 4 Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 10th December, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

(iii) “In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 5 Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 10th December, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.”

telegram, dated the 16th December, 1970, from the Station House Officer, Police Station, Nagda, Madhya Pradesh :—

“Shri Hukam Chand Kachwai, Member, Lok Sabha, arrested at Nagda, today at 19.30 hours, for violation of prohibitory orders under Sections 144 and 151, Criminal Procedure Code and sent to judicial custody.”

12.45 hrs.

PROCEDURE FOR DEALING WITH ALLEGATIONS AGAINST OUTSIDERS

MR. SPEAKER : On the 11th December, 1970 after Sarvashri Morarji Desai and Shashi Bhushan made statement in connection with certain allegations made by Shri Shashi Bhushan in the House on the 26th November, 1970 I observed that I had to decide this question : When the names of citizens or officers of Government are brought and allegations made against them on the floor of the House what procedure should be adopted to enable them to defend themselves.

Under article 105 of the Constitution, Members have complete freedom of speech in the House and no action, civil or criminal can be taken against a Member for anything said by him in the House. This freedom of speech is subject to the other provisions of the Constitutions and to the Rules and Standing Orders of the House. Thus it is left to the House to check the misuse of this privilege.

Rule 353 of the Rules of Procedure reads as under :

“No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply :

Provided that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion

12.44 hrs.

ARREST OF MEMBER

(SHRI HUKAM CHAND KACHWAI)

MR. SPEAKER : I have to inform the House that I have received the following